

State Vs. Sandeep Kumar

FIR No.146/2020

PS Rajender Nagar

26.06.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Mukesh Kumar Ld. Counsel for applicant/accused (through VCC over Cisco Webex)

IO/ASI Daryao Singh (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 1:12 PM to 1:18 PM.**


The present urgent application was filed on behalf of the applicant/accused on email id of this court on 24.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.

This order shall dispose of the bail application moved on behalf of applicant/accused Sandeep Kumar.

It is averred on behalf of accused/applicant that he has been falsely implicated in the present case. It is further averred that the applicant/accused has no involvement in the present case. It is further averred that the no recovery has been effected from the applicant/accused. It is further averred that the accused was not present at the alleged spot of occurrence and said fact can be verified by examining the footage of CCTV Camera installed at the spot of occurrence. With these averments, prayer is made for grant of bail to accused.

Ld. APP for the State submits that the accused shall not be released on bail as he is a habitual offender, having previous involvements.

On perusal of the scanned copy of previous conviction/involvement report received along with reply of IO (through email), it emerges that the accused is having previous involvements in certain other cases, involving serious offences. More particularly, the accused/applicant Sandeep Kumar has been shown to have complicity in respect of case FIR No.151/2014, u/s 33 Delhi Excise Act PS Ranjit Nagar, case FIR No. 168/2018 u/s 379/411IPC and Case FIR No. 164/2018 u/s 379/411 IPC both at PS Inder Puri. If that be so, the

  
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apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be well justified.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the accused/applicant Sandeep Kumar. Accordingly, the present application deserves dismissal and same is hereby dismissed.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant/accused and also for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

26.06.2020

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/ के. प्र. व. ज. कमरा नं. 150  
Central Distr. Room No. 150  
तीस हजारी बाला, दिल्ली  
Tis Hazari Courts, Delhi

State Vs. Unknown (through Applicant/complainant Gulshan Kumar Arora)  
e-FIR No. 01216/2020  
PS Rajender Nagar

**26.06.2020**

Present: Ld. APP for State (through VCC over Cisco Webex)  
Sh. Atul Guglani Ld. Counsel for applicant/accused (through VCC over Cisco Webex)  
IO/ASI Brijender Kumar (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 2:11 to 2:15 PM.**

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 24.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.


This order shall dispose off the application for release of vehicle no. DL-6SAP-9043 on Superdari, moved on behalf of applicant Gulshan Kumar Arora.

In furtherance of directions issued through email dated 24.06.2020, Scanned copy of status report has been sent by IO/ASI Brijender Kumar, to the email id of the court, wherein it has been stated that the present FIR was registered in connection with the theft of the vehicle bearing no. DL-6SAP-9043 upon the complaint of applicant Gulshan Kumar Arora. Further, in the status report as received from the IO, he has raised no objection if the vehicle aforesaid is released on superdari in favour of the registered owner.

It is submitted by the counsel for applicant that applicant Gulshan Kumar Arora has purchased the vehicle in question from one Sh. Onkar Singh and has already applied for transfer of same in his favour. Scanned copy of E-RECEIPT dated 27.03.2020 regarding application for transfer of vehicle in question is also sent with application and same is perused. For the purposes of identity applicant has sent scanned copy of his Aadhar card along with the application.

On perusal of the report of IO along with the copies of documents appended with application, as applicant Gulshan Kumar Arora, prima facie appears to be entitled for the custody of the vehicle in question, accordingly his prayer for release of same deserves to be accepted.

In these circumstances and as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in Crl. M.C. No.4485/2013 dated 10.09.2014, the aforesaid vehicle be

  
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released to the applicant / registered owner subject to the following conditions:-

1. Vehicle in question be released to its applicant/registered owner only subject to furnishing of indemnity bond as per the value of the vehicle, to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall verify the E-RECIEPT dated 17.03.2020 qua application for transfer of ownership of vehicle in applicant's favour, from the concerned Authority prior to release of vehicle.
3. IO shall prepare detailed Panchnama mentioning the colour, Engine number, Chasis number, ownership and other necessary details of the vehicle.
4. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle.
5. The photographs should be attested and counter signed by the complainant/applicant and accused.
5. IO is directed to verify the insurance of the vehicle in question and release the vehicle after getting it insured by the applicant if the same is not already insured.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant and also to the IO/SHO concerned, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
26.06.2020

State Vs. Prem @ Bunty

e-FIR No.010599/2020

PS Rajender Nagar

**26.06.2020**

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Satish Kumar Ld. LAC for applicant/accused State (through VCC over Cisco Webex)

IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 2:49 PM to 2:53 PM.**

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 24.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.

Scanned copy of reply of IO ASI Jaiveer Singh is received through email id of the court.

The present application is moved for grant of interim bail to the applicant/accused Prem @ Bunty in view of criterion laid down by Hon'ble HPC on 18.05.2020. It is stated by Ld. LAC that applicant is a remand prisoner involved in a theft case and is in custody for more than 15 days, therefore he be released on interim bail for a period of 45 days.


Minutes of meeting dated 18.05.2020 of Hon'ble HPC are perused.

In item no.6, page no. 12 in second para thereof, it has been observed by Hon'ble HPC that the applications for interim bail falling in aforementioned categories, for being considered should have a certificate of good conduct during their respective custody period from concerned Jail Superintendent for him to qualify in the above mentioned category.

But, along with the present application, the certificate of good conduct of accused, has not been received from concerned Jail Superintendent.

At this stage, Ld. LAC for accused/applicant seeks time to bring on record the certificate of good conduct of the accused.

Request is considered and allowed.

  
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Let scanned copy of certificate of good conduct of applicant/accused during his period of custody, be filed through email id of the court on 29.06.2020 by 10:00 AM.

***Put up for consideration on 29.06.2020 at 3: 00 PM through VCC over Cisco Webex application.***

Ld. LAC for applicant, Ld. APP for State and IO be joined for hearing of the matter at scheduled time.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlamd) through whatsapp/email for transmitting the same to the Ld. LAC for applicant and also for sending to concerned Jail Superintendent through all permissible modes including email at [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) , for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
26.06.2020

State Vs. Krishan

e-FIR No.010599/2020

PS Rajender Nagar

**26.06.2020**

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Satish Kumar Ld. LAC for applicant/accused State (through VCC over Cisco Webex)

IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 2:55 PM to 2:57 PM.**

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 24.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.

Scanned copy of reply of IO ASI Jaiveer Singh is received through email id of the court.

The present application is moved for grant of interim bail to the applicant/ accused Krishan in view of criterion laid down by Hon'ble HPC on 18.05.2020. It is stated by Ld. LAC that applicant is a remand prisoner involved in a theft case and is in custody for more than 15 days, therefore he be released on interim bail for a period of 45 days.


Minutes of meeting dated 18.05.2020 of Hon'ble HPC are perused.

In item no.6, page no. 12 in second para thereof, it has been observed by Hon'ble HPC that the applications for interim bail falling in aforementioned categories, for being considered should have a certificate of good conduct during their respective custody period from concerned Jail Superintendent for him to qualify in the above mentioned category.

But, along with the present application, the certificate of good conduct of accused, has not been received from concerned Jail Superintendent.

At this stage, Ld. LAC for accused/applicant seeks time to bring on record the certificate of good conduct of the accused.

Request is considered and allowed.

  
26/06/2020.


Let scanned copy of certificate of good conduct of applicant/accused during his period of custody, be filed through email id of the court on 29.06.2020 by 10:00 AM.

***Put up for consideration on 29.06.2020 at 3: 00 PM through VCC over Cisco Webex application.***

Ld. LAC for applicant, Ld. APP for State and IO be joined for hearing of the matter at scheduled time.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlamd) through whatsapp/email for transmitting the same to the Ld. LAC for applicant and also for sending to concerned Jail Superintendent through all permissible modes including email at [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) , for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
26.06.2020



State Vs. Krishan

e-FIR No.010599/2020

PS Rajender Nagar

**26.06.2020**

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Atul Kumar Ld. Counsel for applicant/accused State (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 3:15 PM to 3:21 PM.**

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 24.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.


Scanned copy of reply of IO ASI Jaiveer Singh is received in the connected application for interim bail of accused/applicant, through email id of the court.

The present application is moved for grant of regular bail to the applicant/ accused Krishan.

At the request of Ld. Counsel for applicant, be listed for arguments **on 29.06.2020 at 3: 00 PM through VCC over Cisco Webex application**, along with the application for interim bail as already fixed.

Ld. Counsel for applicant, Ld. APP for State and IO be joined for hearing of the matter at scheduled time.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlamd) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant and also, for necessary compliance. Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
( RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
26.06.2020